

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 4800

TO BE ANSWERED ON WEDNESDAY, THE 24th MARCH, 2021

Legislative Impact Assessment

**4800. SHRI RAJA AMARESHWAR NAIK:
SHRI VINOD KUMAR SONKAR:
DR. SUKANTA MAJUMDAR:
SHRI NISITH PRAMANIK:
SHRIMATI SANGEETA KUMARI SINGH DEO:
DR. JAYANTA KUMAR ROY:
SHRI RAJVEER SINGH (RAJU BHAIYA):
SHRI BHOLA SINGH:**

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether there is need for framework for Legislative Impact Assessment (LIA) for informed law-making process by bringing out social, economic, environmental, and institutional impacts of legislative proposals;
- (b) if so, the details thereof;
- (c) whether Government has set up any committee/task force to study different aspects of LIA;
- (d) if so, the details thereof;
- (e) whether Government has formulated Pre-Legislative Consultation Policy in 2014 but it is not mandatory and if so, the details thereof;
- (f) whether Government has any plan to implement both Pre-legislative Consultation and Post-Legislative scrutiny to realise the stated objective of various laws; and
- (g) if so, the other steps being taken by the Government in this regard?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONIC & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) to (d) : Yes, Sir. The concept of Legislative Impact Assessment involves making an assessment or analysis, through an informed and transparent process, and with the participation and involvement of all stakeholders, of

preparedness and availability of requisite administrative, financial and infrastructural support for successful implementation of intended legislation.

Under the Government of India (Allocation of Business) Rules, 1961, each Ministry/ Department has been allocated subject matters on which that Ministry/Department initiates, processes and implements legislative proposals and also studies social, economic, environmental and judicial impact of such legislative proposals. Therefore, it is for the concerned Ministry/Department to set up any committee/ task force to study various aspects of Legislative Impact Assessment.

- (e) to (g): Pre-legislative Consultation Policy was formulated by the Committee of Secretaries under the Chairmanship of Cabinet Secretary in the meeting held on 10th January, 2014. In order to give effect to the decision of that Committee, Legislative Department has circulated the said Policy to all Ministries/Departments for strict adherence and compliance thereof.

The Ministry/Department concerned with the subject matter initiates pre-legislative consultations, holds deliberations with the public and all stakeholders and on that basis, finalises its legislative policy.

The Ministry/Department concerned with the subject matter carries out the post-legislative scrutiny of the legislation on the basis of inputs, suggestions and feedbacks received from the public, experts and other stakeholders; takes appropriate decision for modifications, if any.